

GOVERNMENT OF INDIA  
DEPARTMENT OF ATOMIC ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO – 5303**  
ANSWERED ON 25/03/2026

**REGULATION OF PRIVATE OPERATORS IN NUCLEAR SECTOR**

5303. SHRI VIJAY KUMAR DUBEY

Will the PRIME MINISTER be pleased to state:-

- (a) the manner in which the Government plans to regulate private entities now permitted to operate nuclear plants and the safety protocols established for these partnerships;
- (b) the reason for the shift to an 'exclusive operator liability' model and the manner in which it align with international nuclear conventions; and
- (c) whether the Government has received any formal proposals from domestic private firms for setting up captive nuclear power units following the passage of the Act and if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) The SHANTI Act, 2025 has been enacted for the promotion and development of nuclear energy and ionising radiation for nuclear power generation, and other non-power applications, and for its safe and secure utilisation. The SHANTI Act allows private sector participation for setting up a nuclear facility, or to carry out activities for the production, use and disposal of nuclear energy under a license from the Central Government and Safety Authorization of the Regulatory Board, the terms and conditions of which will allow the effective control and regulation of the Government and Safety Regulator.

The framing of Rules & Regulations under the SHANTI Act, 2025 are in progress, and they will provide the implementing provisions for effective regulation of the operation of NPP including safety protocols to be followed.

- (b) The liability for nuclear damage is based on no-fault liability and prompt compensation. The SHANTI Act aligns India's nuclear liability regime with the international liability regime. The operator's liability for nuclear damage has been graded based on the type of nuclear installation. The Act has set the stage for a future in which nuclear energy becomes the backbone of India's development.

- (c) The SHANTI Act, 2025 has received the assent of the President of India and has been Gazette Notified by Ministry of Law & Justice on 21st December, 2025. However, framing of rules and regulations of the act are currently in progress. Hence, provision for participation of private sector entities in nuclear power generation will only take effect once the exercise of framing of rules and regulations of the SHANTI Act is completed.

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